



GOVERNMENT OF JAMMU AND KASHMIR  
DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS  
(Judicial Administration Section) Civil Secretariat  
Srinagar/Jammu.

Subject:- Terms and conditions of Additional Advocates General, Deputy Advocates General and Government Advocates, J&K.

GOVERNMENT ORDER NO: 1906 - LD (A) of 2015.  
D A T E D : 22 - 06 - 2015.

In supersession of all previous Government Orders issued on the subject from time to time, sanction is accorded to the fixation of following terms and conditions for appointment of Additional Advocates General, Deputy Advocates General and Government Advocates, J&K:-

S.NO.	Designation	Retainership per month	Counsel fee per case
1.	Additional Advocate General	₹ 50,000/-	₹ 5000/-
2.	Deputy Advocate General	₹ 40,000/-	₹ 4500/-
3.	Government Advocate	₹ 30,000/-	₹ 4000/-

The counsel fee shall be paid in two equal installments. 1<sup>st</sup> half at the time of filing of counter/ objections/ statement of facts and 2<sup>nd</sup> half at the time of Judgment of the case.

In the contempt cases, the Law Officers shall be entitled to the same counsel fee as is admissible to them for conduct of writ petitions/ LPAs.

The Law Officers shall be entitled to an incidental charge of ₹ 1000/- per writ petition and ₹ 1500/- for LPA.

The Law Officer shall not accept any brief against the State and shall not appear in any case against the Government interests.

The code of conduct and proforma for monitoring the Court cases shall be notified separately.

By order of the Government of Jammu and Kashmir.

Sd/-

(Mohammad Ashraf Mir)

Secretary to Government,

Department of Law, Justice and Parliamentary Affairs.

No: LD (A) 2015/2-II

Dated: 22 - 06 - 2015

Copy to the:-

1. Ld. Advocate General, J&K, Srinagar.
2. Financial commissioner/Principal Secretaries/Commissioners/Secretaries to Government, \_\_\_\_\_ Department.

3. Principal Secretary to Hon'ble Chief Minister, J&K, Srinagar.
4. Principal Secretary to His Excellency the Governor, J&K, Srinagar.
5. Registrar General, J&K High Court, Srinagar..
6. Principal Secretary to Hon'ble the Chief Justice, J&K High Court, Srinagar
7. Director Information, J&K, Srinagar.
8. Director Litigation, Jammu/Kashmir.
9. Principal Private Secretary to Chief Secretary for information of worthy Chief Secretary.
10. All officers of the Department of L, J&PA.
11. All concerned Law Officers.
12. Private Secretary to Hon'ble Minister for Law Justice and Parliamentary Affairs for information of the Hon'ble Minister.
13. Private Secretary to Secretary to Government, Department of L, J&PA for information of the Secretary.
14. Government Order file.
15. Concerned file.

*Achal Sethi*

(Achal Sethi)

Additional Secretary to Government,  
Department of Law, Justice and Parliamentary Affairs.

*AS*

22-06-2015